

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 117

CP (IB) No. 116/Chd/Hry/2023

IN THE MATTER OF:

Bhavani Industries India LLP

...Petitioner/ Operational Creditor

Vs.

Best Koki Automotive Pvt. Ltd.

...Respondent/ Corporate Debtor

Under Section: 9, IBC, 2016

Order delivered on 16.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Abhishek Mandhar, proxy PCA for Ms. Ekakshra
Mandhar, Advocate

For the Respondent : Mr. Anand Chhibbar, Senior Advocate
Mr. Manish Jain, Advocate
Ms. Swati Vashisth, PCA

ORDER

Rejoinder has been filed by learned counsel for the petitioner/ Operational Creditor vide Diary No. 1103/03 dated 08.12.2023. The same is taken on record. It is stated by learned proxy PCA for the petitioner that they have e-filed short written submission. Let the hard copy of the same be filed during the course of the day. A date is requested by learned senior counsel for the respondent/ corporate debtor for filing short written submission. Let the same be filed at least one week before the next date of hearing

with a copy in advance to the counsel opposite. List the matter for arguments on
27.05.2024

-Sd-
(L. N. GUPTA)
MEMBER (T)

SM

-Sd-
(HARNAM SINGH THAKUR)
MEMBER (J)